

Central Administrative Tribunal  
Principal Bench

**MA No.2296/2013  
In  
OA No.2650/2013**

New Delhi, this the 27<sup>th</sup> day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Sh. Narendra Kumar Sharma  
S/o Sh. Radhey Lal Sharma  
Aged about 50 years  
R/o Village Rithori, P.O. Maincha  
Distt. G.B. Nagar, Greater Noida  
Ghaziabad (U.P.) ...Applicant

(By Advocate: Sh. T.D. Yadav)

Versus

Union of India Through  
1. General Manager  
Northern Railway, Baroda House,  
New Delhi.  
  
2. The General Manager (P)  
Northern Railway, HQ Office  
Baroda House, New Delhi. ...Respondents

(By Advocate: Sh. Shailendra Tiwari)

**ORDER (Oral)**

**By Hon'ble Mr. P.K. Basu, Member (A):**

The matter was heard on MA seeking condonation of delay. The applicant in this OA has challenged the order dated 18.04.1995. In this regard, the counsel for the applicant states that the applicant had earlier approached this Tribunal in OA No.549/1996 which was disposed vide order dated

07.12.1999. The respondents had challenged the said order of Tribunal before the Hon'ble High Court of Delhi way of CWP no.2748/2000, which was dismissed in limine on 01.08.2000. Counsel for the applicant further states that the applicant kept on filing representations without any response from the respondents.

2. We have gone through the MA but find no cogent reasons put forth by the applicant for consideration of delay. After the decision of the Hon'ble High Court in 2000, the applicant kept on filing representations in order to create a cause of action in his favour. We are of the view that repeated representations cannot be construed sufficient reasons to condone the delay in filing the OA.

3. In view of the above discussion, MA seeking condonation of delay is dismissed. Consequently, OA is also dismissed.

**(Dr. Brahm Avtar Agrawal)**  
Member (J)

**(P. K. Basu)**  
Member (A)

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